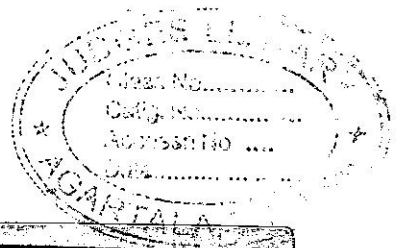


The Tripura Forest Service Rules, 1988
As amended upto 9th amendment dt.26.06.2018



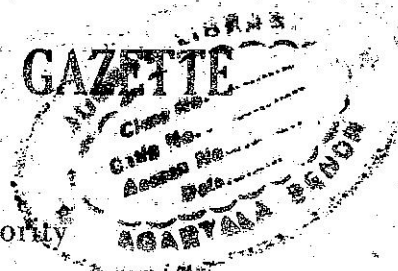
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TRIPURA



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PART-I—Orders and Notifications by the Government of Tripura,
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GOVERNMENT OF TRIPURA
FOREST DEPARTMENT

No. F. 2(122)/For/Estt-76/23614 Dated, Agartala, the 15th June, 1988.

NOTIFICATION

In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and of all other powers enabling him in this behalf, the Governor of Tripura is pleased to make, in Consultation with Tripura Public Service Commission, the following rules regulating the conditions of the persons appointed to the Tripura Forest Service, namely:—

TRIPURA FOREST SERVICE RULES, 1988

PART—I—GENERAL

1. **SHORT TITLE AND COMMENCEMENT**—(1) These Rules may be called the Tripura Forest Service Rules, 1988.

(2) They shall come into force with effect from the date of their publication in the Official Gazette.

Barcode 0021572



2. **DEFINITION.**—In these rules unless it is repugnant to the subject or context :—

- (a) "Governor" means the Governor of Tripura.
- (b) "Government" means the Government of Tripura.
- (c) "Commission" means the Tripura Public Service Commission.
- (d) "Service" means the Tripura Forest Service.
- (e) "Members of the Service" means a person appointed in a substantive capacity under the provisions of these rules.
- (f) "Duty post" means any post specified in the Schedule.
- (g) "Schedule" means the Schedule appended to these rules.
- (h) "Selection Committee" means the Committee Constituted under Rule-14.
- (i) "Rules for the Diploma Course in Forestry" means the rules for the Diploma Course in Forestry under the Forest Research Institute and Colleges, Dehradun.

3. **CONSTITUTION OF SERVICE AND ITS CLASSIFICATION**

- (1) On and from the date of commencement of these rules there shall be constituted a State Forest Service to be known as the Tripura Forest Service.
- (2) The Service shall have two grades namely :—
 - (i) Grade—I (Selection Grade);
 - (ii) Grade—II.
- (3) The posts included in the grade-I Service shall be State Forest Service post group—A Gazetted and those in grade II shall be State Forest Service posts group—B Gazetted.

PART—II AUTHORISED STRENGTH

4. **STRENGTH OF THE SERVICE.**

- (1) The authorised permanent strength of the service and the posts included therein shall be as specified in the Schedule-I.
- (2) The number of grade—I (selection grade) posts in the Service shall be 15% (fifteen) percent of the authorised permanent strength of the Service.
- (3) The Governor, subject to such conditions and limitations as may be prescribed by the Government, in this behalf may by order create duty posts for such period as may be specified therein.

PART—III METHOD OF RECRUITMENT

5. METHOD OF RECRUITMENT

(1) Save as provided in the rule 18, appointment to the Service shall be made by the following methods, namely:—

(a) Not more than 50% (fifty) percent of the substantive vacancies which occur from time to time in the authorised permanent strength of the service shall be filled by direct recruitment in the manner specified in Part IV of these rules and

(b) The remaining such substantive vacancies shall be filled by selection in the manner specified in Part V of these rules from amongst:

(i) Asst. Conservator of Forests who may be considered for appointment to service at its initial constitution, though not actually appointed thereto under rule 18.

(ii) Senior Forest Rangers and Senior Soil Conservation Assistants having Higher Standard Certificate in Rangers Course, and Instructors, Survey Supervisors and Forest Rangers having higher standard certificate in Rangers Course, with at least 10 years of service in the grade/grades in Tripura Forest Department after successful completion of Rangers training.

Provided that nothing in this rule shall preclude the Governor from holding a vacancy in abeyance, or filling it on an officiating basis, in accordance with the provisions in Part-VIII of these rules.

(2) If the exigencies of the Service as require, the Governor may, in consultation with the Commission, vary the percentage of posts to be filled by each method specified in sub-rule (1).

PART IV DIRECT RECRUITMENT

6. Direct recruitment to the Service shall be made by selection on the recommendation of the Commission in the manner specified in these rules of this part.

7. A candidate for appointment by direct recruitment shall apply before such date in such form and in such manner as may be prescribed by the Commission.

8. A candidate other than a candidate belonging to SC/ST communities must pay fee(s) as may be prescribed by the Commission.

9. QUALIFYING EXAMINATION FOR DIRECT RECRUITMENT

(1) Candidates for direct recruitment will be selected on the basis of a written examination followed by interview on the subject as specified in the rules for the Diploma Course in Forestry and interview to be conducted by the Commission. The qualifying written examination for direct

recruitment to the Service shall be held at such intervals as the Government may in consultation with the Commission from time to time determine. The dates on which and the places at which the examination shall be held shall be fixed by the Commission. A number of candidates selected in order of merit on the results of the written examination will be called by the Commission for interview. The Commission, may at its discretion fix the minimum qualifying mark in any or all of the papers and in aggregate.

(2) Qualifications and other requisites for admission to the examination and conduct thereof shall be in accordance with such regulations as the Government may from time to time, issue in this behalf, keeping in conformity with the rules in the Diploma Course in Forestry in consultation with the Commission.

10. DECISION OF THE COMMISSION TO BE FINAL.

The decision of the Commission as to the eligibility or otherwise of the candidate for admission to the examination shall be final and no candidate to whom certificate of admission has not been issued by the Commission shall be admitted to the examination.

11. COMMISSION TO FORWARD A LIST IN ORDER OF MERIT.

The Commission shall forward to the Government a list arranged in order of merit of the candidates who have qualified by such standards as the Commission may determine, and of the candidates belonging to the scheduled castes and the scheduled tribes, who though not qualified by that standard are declared by the Commission to be suitable for appointment to the Service for training in Diploma Course in Forestry with due regard to the maintenance of efficiency of administration.

12. INCLUSION IN THE LIST NOT TO CONFER RIGHT TO APPOINTMENT.

The inclusion of a candidate's name in the lists referred to in rule 11 confers no right to appointment for undergoing Diploma Course training unless the Government is satisfied after such inquiry as may be considered necessary that the candidate is suitable in all respects for appointment and for subsequent training and an actual Offer for appointment is made for said subsequent training.

13. APPOINTMENT OF CANDIDATES INCLUDED IN THE LIST.

(1) Subject to the provisions of these rules, the candidates will be considered for appointment to the available vacancies of the Service in the order in which their names appear in the list referred to in rule 11, for

undergoing training according to the rules for the Diploma Course in Forestry as inservice trainee after due appointment in grade II of the Service against available vacancies :—

(2) In filling the vacancies reserved for the members of the Scheduled Castes and the Scheduled Tribes respectively, candidates belonging to these community shall be considered for appointment in the order in which their names appear in the list irrespective of their relative rank as compared with other candidates :—

Provided that if sufficient number of suitable candidates who are members of the Scheduled Castes and the Scheduled Tribes is not available for filling all the vacancies so reserved, the remaining vacancies shall be filled in by the appointment of other candidates in the list and an equivalent number of additional vacancies shall be reserved for candidates belonging to the Scheduled Castes and the Scheduled Tribes to be filled on the results of the next examination ;

Provided further that if a sufficient number of suitable candidates belonging to the Scheduled Castes and the Scheduled Tribes is not available as a result of the said next examination to fill all the reserved vacancies including the additional vacancies, the additional vacancies, or such of them as are not filled, shall lapse.

PART V RECRUITMENT BY SELECTION

14. CONSTITUTION OF SELECTION COMMITTEE :

Recruitment for initial Constitution under Rule 18 and recruitment under clause (b) of sub-rule(1) of rule 5 shall be made on the recommendation of Selection Committee (hereinafter referred to as the Committee) consisting of :—

- i) The Chairman or Member of the Commission — Chairman.
- ii) The Secretary, Forest Department, Government of Tripura. — Member.
- iii) The Principal Chief Conservator of Forests, Government of Tripura. — Member.

15. CONDITIONS OF ELIGIBILITY AND PROCEDURE FOR SELECTION.

(1) The Selection Committee shall consider from time to time the cases of Officers eligible under clause (b) of sub-rule (1) of rule 5 and prepare a list of Officers recommended taking into account the actual vacancies

at the time of selection and those likely to occur during a year. The selection for inclusion in the list shall be based on merit and suitability in all respects for appointment to the Service with due regard to seniority.

(2) The names of persons included in the list shall be arranged in order of merit.

(3) The list so prepared shall be forwarded by the Committee to the Government.

16. CONSULTATION WITH THE COMMISSION.

(1) The list prepared under rule 15 shall be forwarded by the Government to the Commission, where consultation with the Commission is necessary, or where the Chairman of the Committee desires that a reference be made to the Commission, alongwith the relevant records.

(2) If the Commission considers it necessary to make any changes in the list received from the Government the Commission shall inform the Government of the changes proposed.

(3) The list shall finally be approved by the Government after taking into account the changes, if any proposed by the Commission.

(4) The list thus finally approved shall ordinarily be in force until a fresh list is prepared for the purpose in accordance with these rules.

17. APPOINTMENT TO SERVICE:

Appointment to the Service shall be made in the order of merit in the list referred to in sub-rule (4) of rule 16 with due regard to the proportion specified in rule 5.

PART VI INITIAL CONSTITUTION OF SERVICE

18. INITIAL APPOINTMENT OF PERSONS TO THE SERVICE.

(1) The Governor may, at the commencement of these rules appoint to the Service any persons who at such commencement is holding the post of Assistant Conservator of Forests (Group—A + B Gazetted) in the Forest Department including those who are under Diploma Course training at the commencement of these rules in grade II or grade I (Selection grade) according to eligibility with the recommendation of the Selection Committee constituted under rule 14.

Provided that the appointment to the Service of those officers who belong to, or are on deputation from service under the Central or State Government shall be made with their consent and the concurrence of the Department or Government, as the case may be, to which they belong.

Explanation :—For the purpose of this sub-rule a person would have held a post as A.C.F. but for his being on leave or on foreign service or but for his temporary or officiating appointment to an equivalent or higher post; shall be deemed to be holding such a post.

(2) (i) For the purpose of appointment of persons referred to in sub-rule (1), the Governor shall require the Committee to make a preliminary selection from among the Officers referred to in that sub-rule of such of them who in its opinion are suitable for appointment to the Service. The names of the Officers so selected shall be arranged by the Committee in the order of the merit with due regard to seniority.

(ii) The list prepared under clause(i) shall be forwarded by the Committee to the Governor. There upon the Governor shall forward the same to the Commission along with the relevant record.

(iii) If the Commission considers it necessary to make any changes in the list received from the Governor, the Commission shall inform the Governor of the changes proposed.

(iv) The list shall be finally approved by the Governor after taking into account the changes, if any, proposed by the Commission.

(3) Initial appointment to the Service shall be made in the order of merit of persons included in the finally approved list referred to in clause (iv) of sub-rule (2).

(4) Persons who are not appointed at the initial constitution of the Service will continue to hold the posts to which they were appointed.

(5) The cases of the Officers, who are considered for appointment to the Service though not actually appointed thereto shall be considered while filling up future vacancies by selection.

PART VII APPOINTMENT, PROBATION, TRAINING AND CONFIRMATION

19. Appointments :—All appointments to the Service shall be made to grade-I(Selection Grade) or Grade-II of the Service and not against any specified post included in the Service.

20. DISQUALIFICATION FOR RECRUITMENT.

(1) No person shall be qualified for recruitment to the Service under clause (a) of sub-rule (1) of Rule 5 unless he is a citizen of India, or belongs to such categories of persons as may, from time to time be noticed in this behalf by the Government.

(2) No Person:—(a) Who has more than one wife living or who has entered into or contracted a marriage with a person having a spouse living, or (b) who, having a spouse living has entered into or contracted a marriage with any person, shall be eligible for recruitment to the Service.

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

(3) Physical and Medical fitness :

No person shall be eligible for recruitment to the Service under clause (a) of sub-rule (1) of rule 5 unless he has physical standard as specified in the rules for the Diploma Course in Forestry and he is found fit on medical examination by a duly constituted Medical Board and certificate issued testifying to his sound hearing and eyesight and general physical fitness for rough outdoor work and to be in good mental and bodily health, free from physical defect likely to interfere with the discharge of the duties of the service in the Forest Department.

21. SPECIAL PROVISION FOR SCHEDULED CASTES & SCHEDULED TRIBES.

Appointment to the Service made by direct recruitment shall be subject to the orders regarding special representation in the Service for the scheduled castes & Scheduled Tribes issued by the Government from time to time.

22. PERIOD OF PROBATION

(1) Every person recruited to the Service in accordance with rule 18 of the Tripura Forest Service Rules, 1987 shall be appointed to the Service on probation for a period of one year.

Provided, the Government may on the recommendation of the Selection Committee, dispense with the period of probation of a person who prior to his recruitment to the Service was holding substantively the post in the rank of Assistant Conservator of Forests or its equivalent.

(2) Every person recruited to the Service in accordance with the clause (a) of sub-rule (1) of rule 5 of Tripura Forest Service Rules, 1987 shall be appointed to the Service on probation for a period of three years.

(3) Every person recruited to the Service in accordance with the clause (b) of sub-rule (1) of rule 5 of Tripura Forest Service Rules, 1987 shall be appointed to the Service on probation for a period of one year.

Provided that the Government may, in exceptional circumstances of any case, after consulting the Commission may reduce the period of probation.

(4) The Government, may, if it so thinks fit in any case or class of cases extend the period of probation subject to the conditions that:—

a) The total period upto which a person recruited to the service referred to in sub-rule (1) or sub-rule (3) of rule 22 may be on probation, shall not ordinarily exceed two years and

b) The total period upto which a person recruited to the service referred to in sub-rule (2) of rule 22 may be kept on probation, shall not ordinarily exceed six years.

(5) A person on probation shall be liable to be discharged from service at any time without assigning any reason, provided that if he holds a lien on any permanent post under any State/Central Government he shall be liable to be reverted to that post.

(6) A person on probation who holds a lien on any permanent post under any State/Central Government may, if he so desires during the period of probation, has the option to revert back to his parent Department or Government after giving such notice as may be prescribed by the Governor.

(7) Execution of Agreement :—A probationer shall on appointment to the Service execute an agreement in the form specified in the Schedule—II binding himself & one surety, jointly and severally in the event of his failure to comply with any of the provisions of these rules to the satisfaction of the Government to refund any money paid to him consequent on his appointment as a probationer.

Provided that the provisions of this rule shall not apply to the probationer appointed to the Service in accordance with the sub-rule (1) and sub-rule (3) of rule 22 of the Tripura Forest Service Rules.

(8) Training :—(i) Every probationer referred to in sub-rule (2) of rule 22 shall on appointment to the Service, attend and undergo training in State Forest Service Course i.e. Diploma Course in Forestry at any institution under control of the Forest Research Institute and Colleges, Dehradun, provided that the Government may, if it thinks fit, dispense with such training or any part thereof with respect to any class of probationer after taking into consideration any such training already undergone by such class of probationer.

(ii) A probationer under training shall attend such lectures and undergo such tests and exercises as required as per rules of the State Forest Service Course (Diploma Course in Forestry).

(iii) On completion of the training in State Forest Service Course (Diploma Course in Forestry) every probationer shall undergo job training in the State of Tripura for a period of 1(one) year.

(9) Final Examination :—

(i) Every probationer shall be required during the period of training to appear at such examinations to be conducted by State Forest Service College authority.

(ii) The examinations shall be conducted by the State Forest Service College as per rules of the State Forest Service Course (Diploma Course in Forestry).

(10) Failure to appear at the final examinations in certain circumstances where a probationer is prevented by sickness or other cause over which he has no control from completing his course of studies for final examination or for appearing at such examination of the State Forest Service Course, the Government may allow him to appear at the next final examination or any special examination which the State Forest Service College may hold for the purpose on the recommendations and concurrence of the State Forest Service College authority.

(11) Seniority of the probationer :—

The Government shall prepare a list of all probationers who are appointed to the Service in order of merit which shall be determined on the basis of the full aggregate marks in the final examination of the State Forest Service Course, provided that in determining such order of merit no account shall be taken of marks awarded to a probationer in any subject in which he has failed to satisfy the State Forest Service College authority.

Explanation :—

(i) In case of probationers exempted under proviso to sub-rule (8) of rule 22 from undergoing training at the State Forest Service College, the marks obtained in the final Diploma Course Examinations, before their appointment to the State Forest Service shall be transformed in the ratio that the total aggregate marks of the Diploma Course passed by them bear to the aggregate marks in the examinations referred to in sub-rule (9) of rule 22.

(ii) The seniority interse of the probationer recruited on the basis of each written examination shall be determined in accordance with the list prepared under sub-rule (11) of rule 22.

(12) Discipline and Control :

(i) A probationer referred to in sub-rule (8) (i) of rule 22 shall be under the disciplinary control of the State Forest Service College Authority while undergoing training course at the Institution and shall obey training rules and such general or special orders as may be given by the State Forest Service College Authority from time to time.

(ii) While working under the Government every probationer shall be under the disciplinary control of the Government.

(iii) A probationer shall be liable to be removed or dismissed from service if he fails to obey any order which he may receive from the Government or from any other competent authority or if in the opinion of the Government he has wilfully neglected his probationary studies or duty or is guilty of conduct unbecoming of a member of Service.

Provided that before any action is taken a probationer under the sub-rule (12)(iii), the procedure in rule 5 of the Central Civil Services (Temporary Service) Rules, 1965 shall be followed.

Provided further that before any final order is passed against a probationer under this sub-rule, the Commission shall be consulted.

(13) Discharge of a probationer :—

A probationer shall be liable to be discharged from the service or as the case may be reverted to the permanent post on which he holds a lien or would hold a lien, had his lien not been suspended under the rules applicable to him prior to his appointment to the Service.

(a) If he fails to pass the final examination in Diploma Course in Forestry as stipulated in sub-rule (8) & (9) of rule 22.

(b) If the Government is satisfied that the probationer was ineligible for recruitment to the Service or is unsuitable for being a member of the Service or

(c) If he is found lacking in qualities of mind and character needed for the Service or in the constructive out-look and human sympathy needed in the public services generally or

(d) If he fails to comply with any of the provisions of rule 22.

(14) Salary during the probation :—

(i) A person recruited to the Service under rule 13 of the Service shall receive salary in the lowest stage of the time scale (grade-II) applicable to the Service during the first year. At the second stage of that scale during the second year and the third stage of that scale during the remaining period of the probation subject to the provision for drawal of increments as laid down in Fundamental Rules.

(ii) A person appointed to the Service referred to sub-rule (1) and (3) of rule 22 shall draw salary and increments of pay of the scale as regulated in accordance with the Fundamental Rules during the period of probation.

(15) Travelling allowances :—

(i) A probationer referred to sub-rule (2) of rule 22 shall be entitled for journeys from State Forest Service College to the place of joining in the State of Tripura after successful completion of the training to the travelling allowance as may be admissible on tour as per rule of the Government of Tripura plus a lump sum of Rs. 100/- (Rupees one hundred) or a sum specified by the Government from time to time and also to the joining time as admissible as on transfer.

(ii) A probationer shall not be entitled to any daily allowance during his haltage at the State Forest Service College under the Forest Research Institution and Colleges, Dehradun or at various places to which he may be posted in course of his job training in Tripura.

(iii) A probationer shall be entitled to travelling allowance for the journeys which he may undertake :—

(a) While undergoing training at the Forest Service College under F.R.I. and Colleges Dehradun and while undergoing training in the State of Tripura, on the same scale as may be admissible on tour as per T.A. rule of the Government of Tripura.

23. SUBSEQUENT TRAINING AND DEPARTMENTAL EXAMINATION.

A person appointed under rule 5 or rule 18 to the Service shall undergo when required such training and pass such departmental examinations as the Government may from time to time determine.

Provided that the Governor may exempt, subject to such conditions as may impose, either wholly or partly to undergo from such training or departmental examinations, any person appointed under clause (b) of sub-rule (1) of rule 5 or rule 18.

24. CONFIRMATION IN SERVICE.

A person who has been declared to have satisfactorily completed his period of probations may be confirmed in the service.

**25. PART VII OFFICIATING APPOINTMENTS
SELECTION FOR OFFICIATING APPOINTMENT.**

If at any time the Governor is of the opinion that the number of officers available in the list referred to in sub-rule (4) of rule 16 for appointment to duty posts is not adequate having regard to the vacancies in such

posts he may direct the Committee to consider the case of eligible Officers as indicated in clause (b) of sub-rule (1) of rule 5 and prepare a separate list of officers selected. The selection for inclusion in the list shall be based on merit and suitability in all respects for officiating appointments to duty posts with due regard to the seniority. The provisions of sub-rule (2) and (3) of Rule 15 and Rule 16 shall apply mutatis mutandis in the preparation of the list under this rule.

26. OFFICIATING APPOINTMENT TO THE SERVICE :—

(1) If a member of the Service is not available for holding a duty post the post may be filled on an officiating basis :—

(a) by the Appointment of an officer included in the list referred to in sub-rule (4) of rule 16 or if no such officer is available, by appointment of an officer included in the list prepared under rule 25.

(2) Notwithstanding anything contained in these rules if the exigencies of service so require, a duty post for which a member of the Service is not available, may after consultation with the Commission be filled on an officiating basis by appointment of an officer belonging to a State Forest Service on deputation for such period or periods ordinarily not exceeding three years.

(3) Notwithstanding anything contained in these rules, where appointment to a duty post is to be made purely as a local arrangement for a period not exceeding six months, such appointment may be made by the Governor from persons who are included in the list prepared under sub-rule (4) of rule 16 or rule 25 or who are eligible for inclusion in such a list.

(4) Any appointment made under sub-rule (3) shall be reported by the Government to the Commission forthwith.

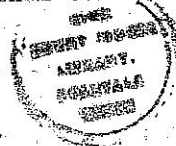
PART IX MISCELLANEOUS

27. POSTING OF MEMBERS OF THE SERVICE.

Every member of the Service shall, unless he is appointed to an ex-cadre post, or is otherwise not available for holding a duty post owing to the exigencies of service, be posted against a duty post of the service under Government of Tripura by the Governor.

28. DUTY POST TO BE HELD BY A MEMBER OF THE SERVICE :—

Save as provided in sub-rule (4) of rule 18 every duty post shall be held by a member of the Service or an officer appointed so to officiate under part VIII of these rules.



Provided that in the exigencies, an officer of the I.F.S. (M.T. Cadre) may also be posted against a duty post of the Service.

29. SENIORITY :

The Governor shall prepare a list of members of the Service arranged in order of seniority as determined in the manner specified below :—

(1) In the case of persons appointed on direct recruitment or by selection under rule 5, seniority in the Service shall be determined by the order in which appointments are made to the service :

Provided that :

(a) Persons recruited on the results of qualifying written examination in any year shall be ranked interse in the order of merit in which they are placed according to merit in the result of the final examination of the State Forest Service Course (Diploma Course in Forestry), those recruited on the basis of an earlier examination being ranked senior to those recruited on the basis of the later final examination of the State Forest Service Course (Diploma Course in Forestry).

(b) The relative seniority interse of the persons recruited by selection shall be determined on the basis of order in which their names are arranged in the list prepared under rule 15.

(2) Seniority of the members of the Service appointed at the initial constitution of the service in accordance with the provision of Part-VI of these rules, shall be determined by the Government in consultation with the Commission having due regard to the interse seniority position in the post held by them previously under the Government and the total length of service rendered by them in the said post.

Provided that in the case of persons appointed under the proviso to sub-rule (1) of rule 18 if two or more persons belonging to the same parent service of Department are thus appointed, they shall be ranked interse in the order of their relative seniority in the parent service of Department as the case may be.

(3) The relative inter-se seniority of the direct recruits and of promotees shall be determined according to the rotation of vacancies arising in a calendar year between direct recruits and promotees which shall be based on the quota of vacancies reserved for direct recruitments and promotion under rule 5.

Provided that in case the promotees and the direct recruits according to the rotation of vacancies are appointed in a same calendar year, the seniority between direct recruit and promotees shall be determined as per date of appointment to the service.

Provided further that in case both the direct recruit and promotees are appointed with effect from the same date, the seniority shall be determined on the basis of age as per date of birth.

(4) In a case not covered in these rules, the seniority of the Officer appointed to the Service shall be determined by the Government in consultation with the Commission.

30. PAY AND ALLOWANCES.

(1) The scales of pay attached to the member of the service shall be as follows :—

- i) Grade—I (Selection Grade) Rs. 1600-75-2200/-
- ii) Grade—II (Time scale) Rs. 800-50-1050-55-1380-60-1860/-.

(2) A person recruited under the provisions of Part-IV of these rules shall on appointment to the Service draw pay at the minimum of the time scale. The pay and increment in the case of other persons appointed to the Service shall be regulated in accordance with the Fundamental Rules as applicable to the employees under the Government of Tripura.

Provided that it shall be open to the Governor to determine the pay of any member of the Service as such manner as the Governor deems fit if the special circumstances of his case so require.

(3) The members of the Service shall be entitled to dearness and other allowances at such rates as will be fixed by the Government from time to time.

31. APPOINTMENT TO SELECTION GRADE :

(1) Appointment of members of the Service to the Selection Grade shall be made in consultation with the Commission on the basis of merit with due regard to seniority.

(2) An Officer with the minimum of 10(ten) years of Service in Grade-II shall be eligible for being considered for appointment to the Selection Grade :—

NOTE :—In computing the period of the minimum 10(ten) years of service for the purpose the period of training in Diploma Course, Rangers Course in Forestry under the Forest Research Institute and Colleges, Dehradun shall be included.

Provided that the service in a duty post or in a post as Assistant Conservator of Forests or an equivalent or higher posts under the Forest Department, Government of Tripura or under Central or any State Government on deputation basis or on foreign service terms to any organisation shall count towards the 10(ten) years period.

Provided further that where a person is considered for such appointment all person senior to him in grade-II shall also be considered irrespective of the fact whether or not they fulfil the requirement as to the minimum of 10(ten) years service.

32. DEPUTATION :

A member of the Service may be allowed to serve on deputation or on foreign service in a post under Central Government or any State Government, or to any local authorities, Statutory Undertaking or a Government Company as defined in the Companies Act, 1956 or Institutions receiving grants from the Government on such terms, as are admissible under orders of the State/Central Government.

33. LEAVE, PENSION ETC.

Leave, pension and other conditions of Service of a person appointed to the Service shall be as are admissible to the Officers of the same status serving under the Government.

34. DISCIPLINARY AND OTHER MATTERS :

(1) The officers of the Service shall be under the disciplinary control of the Government and subject to such control proceeding may be drawn up against them in accordance with the provisions of the Central Civil Services (Classification, control and appeal) Rules, 1965 as adopted by the Government.

(2) In respect of other matter for which provision has not been made in the rules, those shall be guided by the rules applicable to the Officers on identical scale of pay or status of Government.

35. LIABILITY TO SERVICE :

An Officer appointed to the Service may be required to serve any where in Tripura including Government controlled Corporations as per orders of the Government.

36. RESIDUARY MATTERS :

In regard to matters not specifically covered by these rules or by regulations or order issued thereunder or by special orders the members of the Service shall be governed by the rules or by regulations and orders applicable to officers of the equal status service in connection with affairs of the Government.

37. INTERPRETATION

If any question arises as to the interpretation of these rules, the same shall be decided by the Governor.

38. POWER TO MAKE REGULATIONS:

The Governor may make regulations not inconsistent with these rules, to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to these rules.

**39. PART X. TRANSITIONAL ARRANGEMENTS
TRANSITIONAL PROVISION.**

(1) On and after the commencement of these rules and until persons are appointed to hold the duty posts in accordance with the provisions of these rules such post may continue to be held by officers who are holding such posts at the commencement of these rules as if these rules had not come into force.

(2) This rule shall be ceased to be in force after a period of three years from the date of commencement of these rules unless continued specifically by a Government order.

PART XI RELAXATION

40. POWER TO RELAX:

Where the Governor is of the opinion that it is necessary or expedient so to do, he may, by order, for reasons to be recorded in writing and, in consultation with the Commission, relax any of the provisions of these rules with respect to any class or category of persons or posts.

By order of the Governor,

Sd/- Illegible

Principal Secretary
Government of Tripura

SCHEDULE—I

(See Rules :—4 and 18)

The authorised permanent strength of the service are as follows :—

	<u>Sanctioned Strength.</u>
1. Specified duty posts of the Service under the Forest Department, Government of Tripura	: 21
2. Training Reserves 20%	: 4
3. Leave Reserves 10%	: 2
4. Deputation Reserve 33%	: 7
	<u>Total: 34 Nos.</u>

The above includes the following posts :—

DUTY POST		
1. Assistant Conservator of Forests		: 21
RESERVE.		
1. Deputation	... 33%	: 7
2. Leave	... 10%	: 2
3. Training	... 20%	: 4
		<u>Grand Total: 34</u>

Note: Assistant Conservator of Forests when appointed to the selection grade will be designated as Deputy Conservator of Forests.

SCHEDULE—II

To

The Governor of Tripura.

Whereas I(*).....
 _____ selected for appointment as probationer in the Tripura Forest Service (hereinafter referred to as "the probationer") being entitled (subject to compliance with the Tripura Forest Service Rules, 1987) to receive from the Governor of Tripura (hereinafter referred to as the Government of Tripura) pay and allowances during the period in which I am under training.

And Whereas a probationer in the Tripura Forest Service Rules, 1987 shall be required to serve the Government faithfully and honestly on successful completion of training in diploma course for a period not less than 5 years.

Now, we the probationer and
.....
(hereinafter referred to as "the surety") jointly and severally, do hereby in pursuance of the said rules, promise and agree in the event of the failure of the probationer to complete probation to the satisfaction of the Government and in the event of failure to serve the Government for a period not less than 5(five) years after successful completion of the Diploma Course training to refund to the Government on demand any money paid to him, including the pay and allowances with travelling expenses since appointment.

Further, in the event of failure to pass in the final examination of the Diploma Course training in Forestry the service of the probationer shall be terminated and the probationer and surety jointly and severally be liable to refund the training cost including pay and allowances and T.A. with interest at the prevailing rate of the Government in this regard.

The surety hereby agrees that his liability hereinunder shall not be affected by the Government extending the period of probation or giving the probationer an extension of time for payment of or compounding the amount payable hereunder.

Stamp duty on this bond shall be borne and paid by the probationer.
Dated, this day of of 19

Signature of probationer :—

Signed by the probationer in the presence of

Name of Witness

Address

Occupation

Signature of the surety

Signed by the surety in the presence of

Name of witness

Address

Occupation.

I.**

Whose signature is appended to the above agreement as surety, do hereby declare that I am ***(a) in the permanent service of the Government of *** Or (b) ordinarily resident of Tripura, and that I possess means which



will enable me to repay to the Government the sums of money referred to, in the event of my being called upon to do so in accordance with the terms of the agreement.

Signature of the surety

Signed by the surety in the presence of

Name of witness

Address

Occupation.

* Name and address of the probationer should be inserted.

** The surety is requested to insert his full name and address and occupation.

*** One of this should be struk out.

✓
Government of Tripura
Forest Department

Dated, Agartala, the 28th September, 1995.

NO. F. 2 (122)-FOR/ESTT/76/2592

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and of all other powers enabling him in this behalf, the Governor of Tripura is pleased to make, in consultation with Tripura public Service Commission, following regulations to amend the Tripura Forest Service Rules, 1988, namely :—

(1) (a) These regulations may be called the Tripura Forest Service Rules-Amendment Rules, 1995.

(b) They shall come into force on the date of publication in the official Gazette.

I. Amendment of Rules—14 of T. F. S. Rules 1988.

(1) The Chairman or Member of Commission

Chairman.

(2) The Secretary to the Government of Tripura (Forest Department)

Member.

(3) The Principal Chief Conservator of Forests, Government of Tripura

Member.

(4) One representative from Sch. Tribes Welfare Department

Member.

(5) One representative from Sch. Castes Welfare Department

Member.

(II) Substitution of Rule 21.

Nothing in these rules shall effect reservation, relaxation of age limit and other concessions required to be provided for Sch. Castes and Sch. Tribes and other special categories of persons in accordance with the order issued by the Government from time to time in this regard.

By order of the Governor.

G. S. Raju

Joint Secretary,

Government of Tripura.

Government of Tripura
Forest Department.

NO. F. 2 (122)/FOR/ESTT-78/11,440

Dated, Agartala, 23rd April, 1997.

NOTIFICATION

In exercise of the powers conferred by provision to article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor, in consultation with the Tripura Public Service Commission hereby makes the following rules further to amend the Tripura Forest Service Rules, 1988, namely :—

Short title 1. (i) These rules may be called the Tripura Forest Service (Second Amendment) Rules, and commencement 1997.

(ii) They shall come into force with effect from the date of their publication in the official Gazette.

Amendment of Rule 14. 2. In rule 14 of the Tripura Forest Service Rules (hereinafter referred to as the Principal Rules), for the existing provisions, the following shall be substituted, namely :—

“Recruitment for initial Constitution under rule 18 and recruitment under clause (b) of sub-rule (1) of rule 5 shall be made on the recommendation of Selection Committee (hereinafter referred to as the Committee) consisting of :—

- | | | |
|-------|---|----------|
| (i) | The Chairman or Member of the Commission | Chairman |
| (ii) | The Secretary, Forest Department, Government of Tripura | Member |
| (iii) | The Principal Chief Conservator of Forests, Government of Tripura | Member |
| (iv) | One representative from Sch. Tribes Welfare Department, Government of Tripura | Member |
| (v) | One representative from the Sch. Castes Welfare Department, Government of Tripura | Member |

Provided that the Chief Secretary, when he is also the Secretary in-charge of the Forest Department, may nominate a Senior Secretary to represent him in the Selection Committee.”

By order of the Governor,

S. Talukdar

Joint Secretary to the
Government of Tripura.

Government of India

Ministry of Environment and Forests

F. No. 17013/1296-IFS-II

Dated, the 27th February, 1997.

Paryavaran, Bhavan,
CGO Complex, Lodhi Road,
New Delhi-110003

NOTIFICATION

In exercise of the powers conferred by sub-rule (1) of rule 8 of the Indian Forest Service (Recruitment) Rules, 1966 read with sub-regulation (1) of regulation 9 of the Indian Forest Service (Appointment by promotion) Regulations, 1966, the President is pleased to appoint with immediate effect Shri Haripada Das (Date of Birth 10. 01. 1949) of the State Forest Service of Tripura Segment to the Indian Forest Service against existing vacancy and to allocate him Manipur-Tripura joint Cadre of the Indian Forest Service under sub-rule (1) of rule 5 of the Indian Forest Service (Cadre) Rules, 1966.

A. S. H. Murti

Under Secretary to the Govt. of India

GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT

No. F 10(2)-GA(P & T)/2001

Dated, Agartala, the 17th June, 2004

NOTIFICATION

In exercise of the powers conferred by proviso to Article 309 of the constitution of India and all other powers enabling him in this behalf, the Governor, in consultation with the Tripura Public Service Commission, hereby makes the following rules further to amend the Tripura Forests Service Rules, 1988, namely :-

- | | | |
|-------------------------------|------|--|
| Short title and Commencement. | 1 | (1) These rules may be called the Tripura Forest Service (Fourth Amendment) Rules, 2004. |
| | (2) | They shall come into force with effect from the date of their publication in the Official Gazette. |
| Amendment of Rule-4 | 2 | In the Rule-4 of Tripura Forest Service Rules-1988 |
| | (i) | Sub-rule (2) and Sub-rule (3) of rule-4 shall be omitted |
| | (ii) | The Sub number (1) in Rule-4 shall be omitted |



Amendment of Schedule-I 3 For the existing Schedule- "1" the following shall be substituted namely -

" SCHEDULE-I
(See Rules 4 & 18)

(1) The authorized permanent strength in Grade-I (Selection Grade) of the Service and the duty posts included in it are as follows --

Divisional Forest Officer, (Direction Division)	--	1
Wildlife Warden (1 each in three Wildlife Sanctuaries excluding Rowa)	--	3
Deputy Conservator of Forest, in the Office of the PCCF	--	2
Deputy Conservator of Forest, in the Office of the Conservator of Forests, in Territorial Circle	--	2
Total	=	8 Nos.

RESERVE

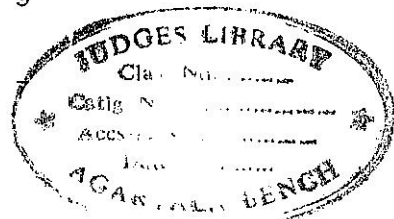
Training Reserve (20%)	--	2
Leave Reserve (12%)	--	1
Deputation Reserve (32%)	--	3
Total	=	6 Nos.
Total Grade --I (8+6)	=	14 Nos.

(2) The authorized permanent strength in Grade-II of the Service and the duty posts included in it are as follows --

Additional Divisional Forest officer Development (1 each in 9 Territorial Divisions)	--	9
Additional Divisional Forest officer, Protection (1 each in 7 Territorial Divisions excluding Northern Division, Kailashahar and Gumti Forest Division)	--	
Director, Sepahijala Zoo	--	1
Total	=	17 Nos.

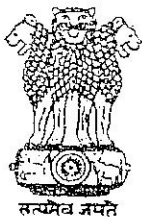
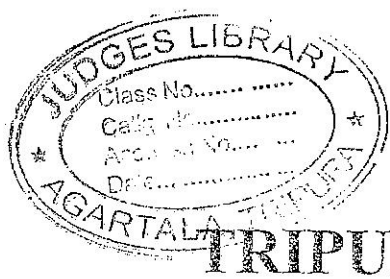
RESERVE

Training Reserve (20%)	--	3
Leave Reserve (12%)	--	2
Deputation Reserve (32%)	--	5
Total	=	10 Nos.
Total Grade -- II (17+10)	=	27 Nos.
Total authorized strength (1+2)	=	41 Nos."



By order of the Governor,
Mrs. B. Debbarma
Deputy Secretary to the
Government of Tripura

Barcode
0021569



TRIPURA

GAZETTE

Published by Authority

Extraordinary Issue

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Part - I -- Orders & Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (P&T) DEPARTMENT
GOVERNMENT SECRETARIAT AGARTALA**

No.F. 10(5)-GA(P&T)/2004

Dated, Agartala, 28th Sept., 2005

NOTIFICATION

In exercise of the powers conferred by the proviso to Article -309 of the Constitution of India, the Governor, in consultation with the Tripura Public Service Commission, is pleased to make the following Rules further to amend the Tripura Forest Service Rules, 1988, namely -

1. **Short Title & Commencement :-**

- (1) These rules may be called the Tripura Forest Service (5th amendment) Rules, 2005.
- (2) They shall come into force on and from the first day of October, 2005

2. **Definition :-**

In these rules, unless the context otherwise requires, "Principal Rules" shall mean the Tripura Forest Service Rules, 1988, with all the amendments made from time to time.

3. **Amendment of Rule-2 :-**

For rule-2 in the Principal Rules the following shall be substituted, namely--

- (a) "Commission" means the Tripura Public Service Commission.
- (b) "Duty post" means any post specified in Schedule-I and includes a temporary post carrying the same designation as any of the posts

specified in Schedule-I and the scale of pay of which is identical to that attached to Grade-II of the service and any other temporary post declared as Duty Post by the State Government.

(c) "Government" means the Government of Tripura.

(d) "Member of the Service" means a person appointed to the Service in a substantive capacity to any grade of the service and includes a person appointed on probation to Grade-II of the service.

(e) "Schedule" means the schedule appended to these rules.

(f) "Service" means the Tripura Forest Service.

4. Amendment of rule-3:

For sub-rule (3) of rule-3 in the Principal Rules the following shall be substituted, namely –

"The posts included in Grade-I and Grade-II of the Service shall be Group-A gazetted posts."

5. Amendment of rule-4:

(i) For sub-rule (2) of rule-4 in the Principal Rules the following shall be substituted, namely –

"The number of Grade-I(Selection Grade) posts in the service shall be 31% of the authorized permanent strength of the service."

(ii) For sub-rule(3) of rule-4 of the Principal Rules the following shall be substituted, namely –

"The State Government may, subject to such conditions and limitations, create, by order, duty posts for such period as may be specified therein."

6. **Amendment of rule 5 :**

- (i) In sub-rule (1) of rule 5 in the Principal Rules the words "Save as provided in rule 18" shall be deleted.
- (ii) The proviso to sub-clause (ii) of clause (b) of sub-rule (1) of rule 5 in the Principal Rules shall be deleted.
- (iii) Sub-rule (2) of rule 5 in the Principal Rules shall be deleted.

7. **Amendment of rule-6, 7 and 8 :**

For rule 6, 7 and 8 in the Principal Rules the following shall be substituted, namely –

“6. Competitive Examination :-

(1) A competitive examination for direct recruitment to the service shall be held at such intervals as the State Government may, in consultation with the Commission from time to time, determine. The dates on which and the places at which the examination shall be held shall be fixed by the Commission.

(2) The qualification for admission to the examination and the conduct thereof shall be in accordance with such regulations as the State Government may, from time to time, issue in this behalf in consultation with the Commission:

7. Decision of the Commission to be final :-

The decision of the Commission as to the eligibility or otherwise of a candidate for admission to the examination shall be final and no candidate to whom a certificate of admission has not been issued by the Commission shall be admitted to the examination.

Commission to forward a list in order of merit :-

The Commission shall forward to the State Government a list arranged in order of merit of the candidates who have qualified by such standards as the Commission may determine, and of the candidates belonging to the Scheduled Castes and the Scheduled Tribes who, though not qualified by that standard, are declared by the Commission to be suitable for appointment to the service with due regard to the maintenance of efficiency of administration.”

Amendment of rule 9 :

Rule 9 in the Principal Rules shall be deleted.

Amendment of rule-10 :-

For rule-10 in the Principal Rules the following shall be substituted, namely -

“10. Physical Fitness:-

No candidate shall be appointed to the service under Clause (a) of sub-rule(1) of rule-5 unless he has a physical standard as the State Government may prescribe and unless he is declared, after such medical examination, as the State Government may prescribe, to be in good mental and bodily health and free from any mental or physical defect likely to interfere with the discharge of his duties in the service.”

Amendment of rule-11 :

Rule-11 in the Principal Rules shall be deleted.

Amendment of rule-12 :

For rule-12 in the Principal Rules the following shall be substituted, namely -

“12. Inclusion in the list not to confer right to appointment :-

The inclusion of a candidate's name in the lists referred to in rule 8 confers no right to appointment unless the State government is satisfied, after such inquiry as may be considered necessary, that the candidate is suitable in all respects for appointment to the service and an actual offer of appointment is made."

12. **Amendment of rule-13 :**

For rule-13 in the Principal Rules the following shall be substituted, namely –

"13. Appointment of candidates included in the list.

Subject to the provisions of these rules, the candidates will be considered for appointment to the available vacancies in the Service in the order in which their names appear in the list referred to in rule 8."

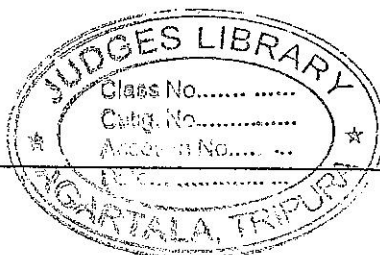
13. **Amendment of rule-14 :**

For rule-14 in the Principal Rules the following shall be substituted, namely –

"14. Constitution of Selection Committee:

Recruitment under clause (b) of sub-rule (1) of rule 5, shall be made on the recommendation of a Selection Committee (hereinafter referred to as the Committee) consisting of –

- | | | |
|-------|--|-----------|
| (i) | The Chairman of the Commission | Chairman, |
| (ii) | The Principal Chief Conservator
of Forests | Member, |
| (iii) | The Secretary, GA(P&T) Department | Member, |
| (iv) | The Secretary, Tribal Welfare Department | Member, |
| (v) | The Secretary, SC,OBC & Minority Welfare
Department | Member" |



14. **Amendment of rule-15 :**

Below sub-rule(1) of rule 15 in the Principal rules the following provisions shall be inserted, namely-

“Provided that the minimum educational qualification for promotion to Grade-II of the service shall be graduation;

Provided further that the Committee shall not consider the cases of officers in the feeder posts who have attained the age of 53 years on the first day of January of the year in which the Committee meets”.

15. **Amendment of rule-18 :**

Rule-18 in the Principal Rules shall be deleted.

16. **Amendment of rule-20 :**

Rule-20 in the Principal Rules shall be substituted by the following, namely –

“20. Disqualification :

(1) No person who has more than one wife living or who, having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment to the service; and

(2) No woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment to the service;

Provided that the State Government may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule.”

17. **Amendment of rule-21 :**

For rule-21 in the Principal Rules the following shall be substituted, namely –

“21. Special provisions for Scheduled Castes and Scheduled Tribes:-

Appointment to the service made by direct recruitment or by selection shall be subject to the orders regarding special representation in the service for the Scheduled Castes and the Scheduled Tribes issued by the State Government from time to time.”

13. **Amendment of rule-22 :**

For rule-22 in the Principal Rules the following shall be substituted, namely –

“22. Period of probation and training:

“(1) Every person appointed under rule-5(1)(a) to the service shall be on probation for a period of 3 years and every person appointed under rule-5(1)(b) to the service shall be on probation for a period of 2 years;

(2) The State Government may in case of any person extend, in consultation with the Commission, the period of probation.

(3) The State Government may, in consultation with the Commission, discharge from service at any time any person on probation without assigning any reason therefor

Provided that if the person on probation holds a lien on any permanent post under the Central Government, a State Government or the Government of Tripura he shall be liable to be reverted to that post.

(4) A person on probation who holds a lien on any permanent post under the Central or a State Government or the Government of Tripura may, if he so desires, during the period of probation, has the option to revert back to his parent Department or the Government after giving such notice as may be prescribed by the State Government.

(5) Training and departmental examination :-

(a) A person appointed under rule 5 to the service shall undergo a training in Post Graduate Diploma Course in Forestry in a Training Institute selected by the State Government and pass the prescribed examination in the Training Institute during his probation period.



Provided that the State Government may, if it thinks fit, dispense with such training or any part thereof with respect to any class of probationer after taking into consideration any such training already undergone by such class of probationer.

(b) A person appointed under rule 5 to the service shall also pass such departmental examination and undergo such ' job training as the Government may, from time to time, specify."

19. Amendment of rule-23 :

Rule-23 in the Principal Rules shall be deleted.

20. Amendment of rule-25 and 26 :

Rule-25 and 26 in the Principal Rules shall be deleted.

21. Amendment of rule-27 :

In rule-27 in the Principal Rules for the words "Government of Tripura by the Governor" the following may be substituted, namely –
"the State Government".

22. Amendment of rule-28 :

In rule 28 in the Principal Rules the words "Save as provided in sub-rule (4) of rule 18" and the words "or an officer appointed to officiate under part-VIII of these rules" shall be deleted."

23. Amendment of rule-29 :

(i) In sub-rule(1) of rule 29 in the Principal rules, for the proviso (a) the following shall be substituted, namely –

"(a) Persons recruited on the results of the competitive examination in any year shall be ranked interse in the order of merit in which they are placed at the competitive examination on the result of which they are recruited, those recruited on the basis of an earlier examination being ranked senior to those recruited on the basis of a later examination;"

- (ii) Sub-rule (2) of rule-29 in the Principal Rules shall be deleted.
- (iii) In sub-rule (3) of rule-29 in the Principal Rules, for the words "arising in a calendar year" shall be substituted by the following, namely-
"filled in a recruitment year".
- (iv) the provisos to sub-rule (3) of rule 29 in the Principal Rules shall be deleted.
- (v) Sub-rule (4) of rule 29 in the Principal Rules shall be deleted.

24. Amendment of rule 30 :

For rule 30 of the Principal Rules the following shall be substituted, namely –

"30. Pay and allowances:

(1) The scale of pay attached to the service shall be as follows:-

(i) Grade-I (Selection Grade): -Rs.11,000-350-18,000/-

(ii) Grade-II :-

(a) For direct recruits at the entry stage –

--Rs. 7,800-275-10,000-300-15,100/-

(b) For promotees at the entry stage and for direct recruits after completion of 4 years of service-

--Rs. 10,000-300-15,100/-

Provided that the State Government may, from time to time, revise the scales of pay.

(2) Dearness and other allowances shall be paid to persons holding duty posts at such rates as may be determined by the State Government from time to time.

25. Amendment of rule-31 :

(i) For sub-rule (1) of rule 31 in the Principal Rules, the following shall be substituted, namely –

“Appointment of the members of the Service to the Selection Grade shall be made on recommendation of the Selection Committee constituted under rule-14 on the basis of merit with due regard to seniority and in consultation with the Commission.”

(ii) below sub-rule (2) of rule 31 in the Principal Rules, for the entire “NOTE” portion the following shall be substituted, namely :

Provided that where a person is considered for such appointment all persons senior to him in Grade-II shall also be considered irrespective of the fact whether or not they fulfill the requirement as to the minimum of ten years’ service.

Provided further that no person holding a duty post shall be considered for appointment to the next scale/Selection Grade unless he passes in full the Departmental Examination, if any, prescribed by the State Government

26. Amendment of rule-32:

In rule-32 in the Principal Rules after the words “may be allowed” and before the words “to serve on deputation” the following shall be inserted, namely–

“or required”

27. Amendment of rule-33, 34 and 35 :

Rule-33, 34 and 35 in the Principal Rules shall be deleted.

28. Amendment of rule-36:

For rule-36 in the Principal Rules, the following shall be substituted, namely –

36. Residuary matters.

In regard to matters not specifically covered by these rules or by regulations or orders issued thereunder or by special orders, the members of the service shall be governed by the rules, regulations or orders applicable to the officers of the same status serving in connection with the affairs of the State Government."

Amendment of rule-39:

Rule-39 in the Principal Rules, shall be omitted.


Amendment of Schedule-II :

Schedule-II appended to the Principal Rules shall be omitted.

In the Principal Rules the word "Governor", wherever it occurs, shall be substituted by the following, namely –

"State Government".

By order of the Governor


(S. Chaudhuri)
Under Secretary to the
Government of Tripura

GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT

10(2)GA(P&T)/01

Dated, Agartala, the 23rd April, 2007.

NOTIFICATION

In exercise of powers conferred by the proviso to the Article 309 of the Constitution of India, the Governor, in consultation with the TPSC, is pleased to make the following rules further amend the Tripura Forest Service Rules, 1988, namely -

Short title & commencement

These rules may be called the Tripura Forest Service (6th Amendment) Rules, 2007.

They come into force with immediate effect.

Amendment of rule 4

In sub-rule (2) of rule 4 of the Tripura Forest Service Rules, 1988 for the figure "31%", the figure "20%" shall be substituted.

Amendment of Schedule-1

For Schedule-1 appended to the Tripura Forest Service Rules, 1988, the following shall be substituted, namely -

"SCHEDULE-I

(See Rule-4)

The authorized permanent strength in Grade-I (Selection Grade) of the Service and the posts, included in it are as follows:-

Sl. No.	Name of duty post	Number of duty post
1.	Divisional Forest Officer (Direction Division)	1
2.	Wild Life Warden, 1(one) each in 3(three), Sanctuaries except Rowa.	3
3.	Deputy Conservator of Forest in the office of the PCCF.	2

Sl. No.	Name of duty post	Number of duty post
4.	Addl. Divisional Forest Officer (Social Forestry & Extension), 1(one) each in the Office of the Divisional Forest Officers located in 4(four) District Hqs.	4
5.	Deputy Conservator of Forests in the office of the Conservator of Forests in Territorial Circles	2
	Total :	12
	Reserve Training Reserve @ 10% Leave Reserve @ 10% Deputation Reserve @ 25% Total :	5
	Grade total of Grade-I	17

(2) The authorized permanent strength in Grade-II of the service and the duty post included in the Principal Rules, shall be omitted.

Amendment of rule-39:
The authorized permanent strength in Grade-II of the service and the duty post included in the Principal Rules, shall be omitted.

Amendment of Schedule-II:
Schedule II appended to the Principal Rules shall be omitted.

Sl. No.	Name of duty post	Number of duty post
	Assistant Conservator of Forests in the O/o the PCCF	2
2.	Addl. Divisional Forest Officer Joint Forest Management & Development, 1(one) each in 9(nine) Territorial Divisions.	9
3.	Addl. Divisional Forest Officer Protection, 4(one) each in 9(nine) Territorial Divisions.	9
4.	Addl. Divisional Forest Officer, administration & Drawing & Disbursing Officer, 1(one) each in 9(nine) Territorial Divisions.	9
5.	Addl. Divisional Forest Officer (Social Forestry & Extension) in the office of the Divisional Forest Officers, 1(one) each in 5(five) Territorial Divisions other than those located in District Headquarters.	5
6.	Additional Divisional Forest Officer, 3(three) in training Wing, 1(one) in Research Wing and 2(two) each in working Plan Division No. 1 and Working Plan Division No. 2.	8
7.	Addl. Wild Life Wardens, 1(one) each in 3(three) Sanctuaries.	3
8.	Director, Sepahijala Zoo.	1
	Total :	46
	Reserve Training Reserve @ 10% Leave Reserve @ 10% Deputation Reserve @ 25% Total :	21
	Grade total of Grade -II	67

(S. Chaudhuri)
Under Secretary to the Government of Tripura

Tripura Gazette, Part-I, May 5, 2007 A. D.

Total Sanctioned strength of Tripura Forst Service in Grade-I & Grade-II (17+67)=84.

Note :- The Duty posts in Tripura Forest Service Grade-II includes 19 posts of Senior Forst Rangers to be upgraded to Tripura Forest Service Grade-II. These 19 posts shall stand upgraded to Tripura Forst Service Grade-II duty posts, as soon as the Senior Forest Rangers vacate these posts either on being promoted to Tripura Forest Service Grade-II or otherwise. Consequently, all the 19 posts of Senior Forest Rangers shall stand abolished."

By order of the Governor,

A. Debnath
Under Secretary to the
Government of Tripura.

GENERAL ADMINISTRATION
GOVERNMENT OF TRIPURA

GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT

No.F 23(10)-GA(P&T)/2005

Dated, Agartala, the 21st December, 2013.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article-309 of the Constitution of India, the Governor, in consultation with the Tripura Public Service Commission, makes the following Rules further amend the Tripura Forest Service Rules, 1988 namely :-

Short Title & Commencement.

1. This Rules may be called the Tripura Forest Service (7th Amendment) Rules 2013.
2. They shall come into force on the date of their publication in the Official Gazette
3. **Amendment of Sub-rule (1) of the Rule 15 of the TFS Rules, 1988.**

For Sub-rule (1) of Rule 15 of the TFS Rules, 1988 of the Principal Rules, the following shall be substituted, namely :-

"(1) Provided further that the Committee shall not consider the cases of officers in the feeder posts who have attained the age of 55 years on the first day of January of the year in which the Committee meets"

By order of the Governor,

R. P. Datta
Joint Secretary to the
Government of Tripura.

TRIPURA GAZETTE

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GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT
No.F.10(5)-GA (P&T)/04(P) Date, Agartala, the 20th June, 2018.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article-309 of the Constitution of India, the Governor, Tripura in consultation with the Tripura Public Service Commission, 'has been pleased to make the following Rules further to amend the Tripura Forest Service Rules, 1988, namely :-

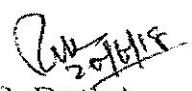
(1) Short Title & Commencement

- (i) These rules may be called the Tripura Forest Service (9th Amendment) Rules, 2018.
- (ii) They shall come into force with effect from the date of publication in the Tripura Gazette.

(2) Amendment of Rule 5(1)(b)(ii) of the TFS Rules, 1988

For Rule-5 (1)(b)(ii) of the TFS Rules, 1988 of the Principal Rules, the following shall be substituted, namely :-

"Forest Rangers with at least 10 years of service in the grade/ grades in Tripura Forest Department".


(R.P. Datta)

Additional Secretary to the Government of Tripura.

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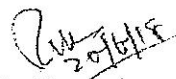
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